

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.** : **107/MP/2021 along with I.A No. 36/2021**

**Subject** : Petition under Section 79(1)(c), Section 79(1)(f) of the Electricity Act, 2003 seeking directions against Power Grid Corporation of India Limited to comply with the Ministry of Power's Order bearing Reference No. 23/12/2016-R&R dated 15.1.2021 and extend the commencement of the Petitioner's Long Term Access under the LTA Agreement dated 15.10.2018 to coincide with the revised Scheduled Commissioning Date under the Petitioner's Power Purchase Agreement dated 4.9.2018

**Date of Hearing** : 15.5.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K Singh, Member

**Petitioner** : AP Avikiran Solar India Private Limited (AS IPL)

**Respondents** : Power Grid Corporation of India Limited (PGCIL)

**Parties present** : Shri Jafar Alam, Advocate, ASI PIL  
Shri Saahil Kaul, ASI PIL  
Ms. Suparna Srivastava Advocate, CTUIL  
Shri Tushar Mathur, Advocate, CTUIL  
Ms. Astha Jain, Advocate, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Rajeet S. Rajput, CTUIL  
Shri Priyansi Jadiya, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner sought two weeks' time to file its rejoinder and also to place on record the current status of its project.

2. In response to a query of the Commission regarding bank guarantee (BG), learned counsel for the Petitioner submitted that BG of ₹14.25 crore towards the LTA granted to the Petitioner has been furnished by the Petitioner to the CTUIL in terms of the LTA Agreement. He further submitted that no bills have been raised by CTUIL against the Petitioner and as such there was no occasion for the Commission to grant any protection in respect of BG.



3. In response to another query of the Commission as to why the bills have not been raised by CTUIL against the Petitioner, the learned counsel for CTUIL submitted that tariff for the associated seven assets under “System Strengthening Scheme at Tuticorin-II and Bhuj PS” covered in Petition No.110/TT/2022 is yet to be determined by the Commission and therefore, no bills were raised by CTUIL.

4. The Commission directed the Petitioner to file the its rejoinder and the following information by 12.6.2023 with a copy to the Respondents:

- a. Current status of its 285 MW wind power project in Gujarat and its LTA Bank Guarantee as well as Connectivity BG.
- b. Status of Avikiran Solar-Bhuj PS 220 kV S/C dedicated transmission line.

5. The matter will be listed for final hearing on 30.8.2023.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

